

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. C.P. (IB)/187(MB)2024

**IN THE MATTER OF**

Bank Of Maharashtra

... Petitioner

Vs

Mrs Rohini Anil Pandhe

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Revati S. Nansi (VC)

For the Respondent:

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**ORDER**

Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for.  
Adjourned to **30.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/